ORISSA ACT 15 OF 2002

*THE UTKAL UNIVERSITY OF CULTURE (AMENDMENT) ACT, 2002

[Received the assent of the Governor on the 29th November 2002, first published in an Extraordinary issue of the Orissa Gazette, dated the 13th December, 2302 (No. 2287).]

AN ACT TO AMEND THE UTKAL UNIVERSITY OF CULTURE ACT, 1999

Be it enacted by the Legislature of the State of Orissa in the Fifty-third Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Utkal University of Culture (Amendment) Act, 2002.

Amendment
of section 9.

2. In section 9 of the Utkal University of Culture Act, 1999, for subsections (1), (2) and (3), the following sub-sections shall be substituted, namely:—

Orissa Act
9 of 1999.

"9. (1) The Vice-Chancellor shall be appointed by the Chancellor from a panel of three names unanimously recommended by a Committee appointed by him consisting of three members, one nominated by University Grants Commission, one elected by the Board and the third nominated by the Government:

Provided that no person shall be eligible to be a member of the Committee if he is a member of any of the authorities of the University or an employee of the University or a College or an institution maintained or recognised by or affiliated to the University.

- (2) The Committee appointed under sub-section (1) will unanimously recommend a panel of three names to the Chancellor within a period of three months from the date of its appointment.
- (3) If the Committee fails to recommend unanimously a panel of three names or if the Chancellor is of opinion that none of the persons out of the said panel is suitable for appointment as Vice-Chancellor, the Chancellor may take steps to appoint another Committee in the same manner as provided under sub-section (1), to unanimously recommend a fresh panel of three names within a period of three months from the date of its appointment and shall appoint one of the person named in the fresh panel, as the Vice-Chancellor."

^{*} For the Bill, see Orissa Gazette, Extraordinary, dated the 4th October 2002 (No. 1742).